DEPARTMENT OF REVENUE

NEW DELHI, the 4 April, 198

NOTIFICATION

INCOME-TAX

In exercise of the powers conferred by clause (iib) of the proviso to section 193 of the Income-tax Act, 196 (43 of 1961), the Central Government hereby specifies "7 year 13%(taxable) Secured Redeemable Non-Convertible HUDeO Shelter Bonds (Series II)", issued by the Housing and Urban Development Corporation Limited for the purpose of the said clause:

Provided that the benefit under the said proviso shall be admissible in the case of transfer of such bonds, by endorsement or delivery, only if the transferee informs the said Corporation by registered post within a period of sixty days of such transfer.

(Nutan Sharm

(Nutan Sharma)
Under Secretary to the Govt. of India

No. 8317 F.No.328/20/89-WT